

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
COURT - II

CP. No. 133(ND)2013

Coram:

**PRESENT:**

**SHRI S. K. MOHAPATRA**  
HON'BLE MEMBER (TECHNICAL)

**SMT. INA MALHOTRA**  
HON'BLE MEMBER (JUDICIAL)

**ATTENDENCE CUM ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRINUNAL ON 13.10.2017.**

**NAME OF THE COMPANY** : **Amaan Sachdeve & Ors.**  
**Vs.**  
**Fahed Abdulrahman Ali Alkhamiri &  
Ors.**

**SECTION OF THE COMPANIES ACT** : **397 /398**

**PRESENT:**

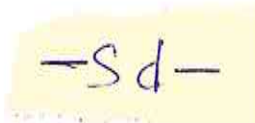
**For the PETITIONER** :- None .

**For the RESPONDENT** :- Mr. Arun Katpali, Sr. Advocate  
Ms Nillu Dandapani, Advocate  
Ms. Liz Mathew, Advocate

**ORDER**

Despite various opportunities given in the past, no steps has been taken in relation to prosecute the case further. One last opportunity is given to the petitioner.

List on 10<sup>th</sup> December 2017.

  
**S. K. MOHAPATRA**  
HON'BLE MEMBER (T)

  
**INA MALHOTRA**  
HON'BLE MEMBER (J)